

**EDUCATION SECRETARIAT
NOTIFICATION**

ED 09 VIVIDA 2007, Bangalore, Dated: 29th March 2007

In the exercise of the powers conferred by Section 143 of the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995) and in super session of the Notification No II ED 54 VIVIDA 2005, dated 2nd December 2006, published in the Karnataka Gazette extra-ordinary part-IV-A No 689 dated :5.12.2006 the Government of Karnataka hereby delegates all the powers exercisable by it under Section 130 and 131 of the said Act read with rule 3 of the Karnataka Educational Institutions (Appeal Revision and Review) Rules, 1998 in respect of the matters specified in column (2) of the Table 1 and 2 below to the officers specified in the corresponding entries in column (3) thereof:

I Delegation of powers exercisable by Government under section 130 ibid

TABLE-1

SL. No.	Category of Educational Institutions	Officers to whom the powers are delegated
1	2	3
1	Pre-University Colleges (Junior Colleges)	Additional Secretary to Government (Primary and Secondary Education) Education Department

II Delegation of powers exercisable by Government under section 131 ibid

TABLE-2

SL. No.	Category of Educational Institutions	Officers to whom the powers are delegated
1	2	3
1	Pre-University Colleges, Junior Colleges and Institutions running Vocational courses	Secretary to Government (Primary and Secondary Education), Education Department.
2	Teacher Training Institutions offering D.Ed, and	Secretary to Government (Primary

	D.P, E.D courses, Colleges of Educations and Colleges of Physical Education	and Secondary Education) Education Department.
3	Pre Primary, Primary and Secondary Schools	Additional Secretary to Government (Primary and Secondary Education), Education Department.
4	Urdu and other Minority language schools including Hind Vidyalayas, Arabic Marasas and Sanskrit Pathashalas, in the state, which come under the purview of the Director, Urdu and other Minority language schools Department of Public Instruction, Bangalore.	Additional Secretary to Government, (Primary and Secondary Education), Education Department.
5	Arabic Colleges and Sanskrit Colleges.	Additional Secretary to Government, (Primary and Secondary Education), Education Department.

2. The Secretary to Government (Primary and Secondary Education), Education Department shall be the competent Authority to exercise the powers vested in Government under section 33

3. All the proceedings pending in respect of pre primary and secondary schools, Urdu and other Minority Language schools including Hindi Vidyalayas, Arabic Madrasa and Sankrit Pathashalas, in the State which come under the purview of the Director, Urdu and other Minority language Schools, Department of public Instruction Arabic colleges and Sanskrit Colleges

,specified in Column (2) of Table-2 above on the date of this notification, before the secretary to Government (Primary and Secondary Education)., Education Department shall stand transferred to the Additional Secretary to Government (Primary and Secondary Education), Education Department, who shall dispose of them as if they were filled before him

By Order and in the name of
the Governor of Karnataka

P.R. 432

S.M. NANDAKUMAR
Under Secretary to Government
Education Department (General)